IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3757 of 2020

Ankesh Ranjan Sinha. .. ...**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Kamdeo Pandey, Advocate
For the State : Mr. Ravi Prakash, Special P.P.

02/8.7.2020 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Giridih Cyber P.S. Case No. 2 of 2020 corresponding to Cyber Case No. 29 of 2020.

It has been alleged that the petitioner by making a fake I.D. in Facebook and Instagram had sent vulgar and objectionable messages on the mobile phone of the informant and had threatened to blackmail the informant after editing her photographs. It has also been alleged that the petitioner was responsible for break up of two marriage negotiations of the informant.

The police in course of investigation had obtained screen shot of the mobile of the petitioner with respect to vulgar messages, which had been sent.

Regard being had to the nature of offence, I am not inclined to grant bail to the petitioner. Hence his prayer for bail is accordingly rejected at this stage.

(Rongon Mukhopadhyay, J)

Rakesh/-